

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 417 of 2020

IN THE MATTER OF:

Next Orbit Ventures Fund

...Appellant

Versus

Print House India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Kumar Anurag Singh and Mr. Zain A. Khan, Advocates.

For Respondents: Mr. Dinkar Singh, Advocate for RP.

With

Company Appeal (AT) (Insolvency) No. 641 of 2020

IN THE MATTER OF:

Pramod Kumar Hendre

...Appellant

Versus

Print House India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Akshat Singh, Mr. Bhanu Gupta and Mr. Gaurav Mitra, Advocates.

For Respondents: Mr. Krishnendu Datta, Sr. Advocate with Mr. Rohaan R. Sonawane, Mr. Srikant Shubham and Mr. Rahul Gupta, Advocates for R-1.

Mr. Arpan Behl, Mr. Dhrupad Vaghani and Mr. Zain Maqbool, Advocates for R-2.

Mr. Kumar Anurag Singh and Mr. Zain A. Khan, Advocates for R-3.

With

Cont'd...../

Company Appeal (AT) (Insolvency) No. 665 of 2020

IN THE MATTER OF:

Sunil Avdhut Devdharkar & Ors.

...Appellants

Versus

Print House India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. Akshay M. Gosavi and Mr. Saurabh Jain, Advocates.

**For Respondents: Mr. Rohaan R. Sonawane, Advocate for R-1.
Mr. Arpan Behl and Mr. Dhruvad Vaghani, Advocates for R-2.
Mr. Kush Chaturvedi and Mr. Saket Mone, Advocates.
Mr. Kumar Anurag Singh and Mr. Zain A. Khan, Advocates.**

ORDER
(Through Virtual Mode)

02.09.2020: Pleadings are not complete in all the appeals being heard together. Learned counsels for the parties may complete their pleadings within three weeks. Learned counsels may also file their short written submission, not exceeding three pages, within the same time.

List the matter 'for admission (after notice)' on **29th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc

Company Appeal (AT) (Insolvency) No. 417 of 2020, 641 of 2020 & 665 of 2020